Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting held on 24.06.2010

The Meeting No. 13/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 24.06.2010 in Room No.04 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

| SI. | Name of the representatives & their | Department |
|-----|--------------------------------------|----------------|
| No | designation | |
| 1. | Sh. Shaish Kumar, Industrial Advisor | DIPP |
| 2. | Sh. R.A. Lal, Director | R.O, TC, Noida |
| 3. | Sh. Ashok Kumar Arora, Dy.DGFT | DGFT |
| 4. | Sh. Kuldeep Singh, Asstt. Director | MSME |

(TEXTILES AND LEATHER ITEMS)

: 13/84-ALC3/2010 **MEETING DATE** : 24.06.2010 **MEETING NUMBER**

| | Case No.:10/13/84-ALC3/2010 | | Meet No/Date:13/84-ALC3/2010 24.06.2010 | Status: Approved |
|---|--------------------------------|--|--|---------------------|
| | HQ File :01/84/050/00091/AM11/ | | Lic.No/Date:0310568389 07.04.2010 | |
| Decision : The Committee considered the case as per agenda and in consultation with the technical authorities pres | | | | es present in the |

PRO version Are you a developer? Try out the HTML to PDF API

meeting and decided to allow 5% wastage on both the import item as per the details given below:-

| Export item | Quantity | Import Item | Qty. allowed |
|----------------------------------|-----------|------------------------|--------------|
| PP Spun Bonded Non Woven Fabric. | 48.000 MT | Polypropylene Granules | 50.400 MT |

The GSM should match in import and export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:9/13/84-ALC3/2010 | , , , , , , , , , , , , , , , , , , , | 24.06.2010 | Status: Approved |
|--------------------------------|---------------------------------------|--------------------------------------|---------------------|
| HQ File :01/84/050/00090/AM11/ | 1 | Lic.No/Date:0610017763 23.04.2010 | |

Decision: The Committee considered the case as per agenda and allowed the import quantity as per SION G-10 except additive which may be allowed within the overall quantity of catalyst allowed in SION.

Item No. 30 of import allowed as relevant on net to net basis with accountability clause. Item No.31 allowed on net to net basis with accountability clause.

| Case No.:11/13/84-ALC3/2010 | Party Name:MADURA COATS PRIVATE LIMITED, | Meet No/Date:13/84-ALC3/2010 24.06.2010 | Status: Approved |
|--------------------------------|--|--|---------------------|
| HQ File :01/84/050/00092/AM11/ | RLA File :35/24/040/00001/AM11/ | Lic.No/Date:3510030163 12.05.2010 | |

Decision: The Committee considered the case as per agenda and decided that R.A. may take a decision in this case on repeat basis as per earlier Norms Committee decision taken on similar item. This will be valid to for one year. This case may be withdrawn from agenda.

| Case No.:1/13/84-ALC3/2010 | Party Name: VARDHMAN TEXTILES LTD. | Meet No/Date:13/84-ALC3/2010 24.06.2010 | Status: Approved |
|--------------------------------|------------------------------------|--|---------------------|
| HQ File :01/84/050/00082/AM11/ | RLA File :30/24/040/00012/AM11/ | Lic.No/Date:3010067477 11.06.2010 | |

| Decision: The Committee considered the case as per agenda and in consultation with the | e technical authorities present in the |
|---|--|
| meeting and decided to allow the import item as per the details given below:- | |

| <u> </u> | . 1 | <u>. C</u> |
|----------------------------------|-----------------------|----------------------------------|
| Export item | Import Item | Qty. allowed |
| Cotton/Nylon Blended Yarn | 1) Raw Cotton | 1) 95625 Kgs. (with 12.5%) |
| (containing Cotton content 85000 | | wastage). |
| Kgs. and Nylon content 15000 | 2) Nylon Staple Fibre | 2) 15450 (with 3% wastage). |
| Kgs.) packed on 53000 Nos. of | 3) Paper Cones | 3) net to net basis with |
| Paper Cones. | | accountability clause. |
| | 4) HSD | 4) As per General Note for Fuel. |

The GSM should match in import and export item.

| Case No.:2/13/84-ALC3/2010 | Party Name:LOYAL TEXTILE MILLS LTD | 24.06.2010 | Status: Approved |
|--------------------------------|------------------------------------|--------------------------------------|---------------------|
| HQ File :01/84/050/00083/AM11/ | RLA File :35/24/040/00016/AM11/ | Lic.No/Date:3510030563 11.06.2010 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per report of NC team, who visited the unit of applicant firm as detailed below: -

| Export item | Export | Import item | Qty. allowed |
|------------------------|--------|-----------------------------|------------------------------|
| | Qty. | | |
| Industrial Workwear | 2622 | 1) Raw Cotton | 1) 1652 Kgs. (as applied |
| Winter Pant Woven | Kgs. | | for). |
| Garments made out of | | 2) Polyester Staple Fibre 1 | 2) 1588 Kgs. (as applied |
| 50% Cotton and 50% | | to 3 Denier. | for). |
| Polyester blended Dyed | | 3) Disperse Dyes | 3) 19.67 Kgs. (with 1½% of |
| abrics (380 GSM). | | | polyester content in export |
| | | | item). |
| | | 4) Polyvinyl Alcohol | 4) 52 Kgs. (as applied for). |
| | | | 5) As per General Note for |
| | | 5) Furnace Oil | Fuel. |

Dyes and Chemicals mentioned in items of import at S.No.5 shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The GSM of the fabric of import and export shall match.

| | II I | 1 1 3 | Meet No/Date:13/84-ALC3/2010 24.06.2010 | Status: Deferred |
|---|--------------------------------|---------------------------------|--|------------------------|
| 6 | HQ File :01/84/050/00084/AM11/ | RLA File :05/24/040/00096/AM11/ | Lic.No/Date:0510266013 14.06.2010 | Defer Date: 22.07.2010 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 22.07.2010.

| | | - 11-15 - 11-1 | | Status: Deferred |
|----------|--------------------------------|--|--|------------------------|
| $\ _{7}$ | HQ File :01/84/050/00085/AM11/ | RLA File :05/24/040/00097/AM11/ | | Defer Date: 22.07.2010 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 22.07.2010.

| | Case No.:5/13/84-ALC3/2010 | 1 | Meet No/Date:13/84-ALC3/2010 24.06.2010 | Status: Deferred |
|---|--------------------------------|---|--|------------------------|
| 8 | HQ File :01/84/050/00086/AM11/ | | | Defer Date: 22.07.2010 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 22.07.2010.

| | Case No.:6/13/84-ALC3/2010 | | | Status: Deferred |
|---|--------------------------------|---------------------------------|---|------------------------|
| 9 | HQ File :01/84/050/00087/AM11/ | RLA File :05/24/040/00081/AM11/ | I | Defer Date: 22.07.2010 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 22.07.2009.

| | Case No.:7/13/84-ALC3/2010 | 5 | | Status: Deferred |
|----|--------------------------------|---|---|------------------------|
| 10 | HQ File :01/84/050/00088/AM11/ | | I | Defer Date: 22.07.2010 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 22.07.2010.

| Case No.:8/13/84-ALC3/2010 | II - ² | 24.06.2010 | Status: Approved |
|--------------------------------|-------------------|--------------------------------------|---------------------|
| HQ File :01/84/050/00089/AM11/ | II I | Lic.No/Date:0510266097 15.06.2010 | |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization as detailed below: -

| 11 | Export Product | Import Item | Qty. allowed. |
|----|--------------------------|----------------------|--------------------|
| | Girls Dress made of 100% | 100% Cotton Corduroy | 17160.000 Sq mtrs. |
| | Cotton Corduroy Dyed | Dyed Fabric, GSM-140 | |
| | Fabric, GSM-140 +/-10% | +/-10% (Style No. | |
| | (Style No. 730437) | 730437) | |

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| | l ² | Meet No/Date:13/84-ALC3/2010 24.06.2010 | Status: Approved |
|--------------------------------|----------------|--|---------------------|
| HQ File :01/84/050/00093/AM11/ | | Lic.No/Date:1010039097 17.06.2010 | |

Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to allow 1% wastage on the import item as per the details given below:-

| Export item | Quantity | Import Item | Qty. allowed |
|------------------------------|-----------|-------------------------------|-----------------|
| Latex Tufted Coir Mats | | Latex Tufted Coir | 74264 Sq. Mtrs. |
| (stenciled) 15 mm thickness. | Sq. Mtrs. | Mats (Plain) 15 mm thickness. | |

Weight of Plastisole should match in the export and import item. A copy of report is attached for ready reference.

| Case No.:13/13/84-ALC3/2010 | | Meet No/Date:13/84-ALC3/2010 24.06.2010 | Status: Approved |
|--------------------------------|---------------------------------|--|---------------------|
| HQ File :01/84/050/00094/AM11/ | RLA File :35/24/040/00005/AM11/ | Lic.No/Date:3510030646 17.06.2010 | |

Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting and decided to allow 2% wastage on both the import item as per the details given below:-

| Export item | Quantity | Import Item | Qty. allowed |
|-----------------------------|-------------|-------------------|--------------|
| 100% Viscose Grey Knitted | 108000 Kgs. | 100% Viscose Yarn | 110160 Kgs. |
| Fabrics made out of Viscose | | of counts 40S & | C |
| Spun Yarn of counts 40S & | | below | |
| below. | | | |

The GSM should match in import and export item.

Manually generated agenda cases

| Case No.121 | M/s. Loyal Textiles Mills Ltd., Kovilpatti. | | | | |
|---|---|--|--|--|--|
| NC 13/11 dt. 24.06.2010 | F.No. 01/84/50/009/AM-10/DES-V | | | | |
| Re-fixation of input output norms against Advance Authorisation No.3510026302 | | | | | |
| dated 8.4.2009. | | | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per report of NC team, who visited the unit of applicant firm as detailed below: -

| Export item | Import item | Qty. allowed |
|---|------------------|-----------------------|
| (1) Mill made Industrial Work wear woven | 1) Carbon fibre. | 1) With 10% |
| Garments made out of cotton (98%)/ carbon (2%) | | wastage. |
| blended fabrics (260 GSM) and 100% cotton dyed | 2) Vat Dyes. | 2) @ 1.5% cotton |
| fabrics (125 GSM) with flame resistant finish – | | fabric in export |
| 100000 Nos. | | product. |
| | 3) Silastal. | 3) 19 gram per Kg. of |

| 2) (i) Summer Pant – 25000 Nos. | 4) Silastan. 5) FR Thread. 6) 3 M thinsulate (Polywading Lining Material). 7) Furnace Oil. Vat Dyes | fabric in export product. 4) 2 gram per Kg. of fabric in export product. 5) Net to net with accountability. 6) Net to net with accountability clause alongwith relevant width & GSM. 7) As per General Note for Fuel. ② 1.5% cotton fabric |
|---|---|---|
| (ii) Summer Jacket - 25000 Nos. | | in export product. |
| 3) (i) Winter Pant – 25000 Nos. (ii) Winter Jacket - 25000 Nos. | Flacovan | @ 400 gram per Kg. of fabric in export product. |
| 4) Net content of Fabrics – 94468.75 Kgs.Net content of cotton – 92973.75 Kgs. Net content of carbon – 1495 Kgs. Net content of FR thread – 1,35,00,000 Mtrs. Net content of 3 m thinsulate – 82,500 mtrs. | Ukadan | @ 47 gram per Kg. of fabric in export product. |

Dyes and Chemicals mentioned in items of import at S.No.5 shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The GSM of the fabric of import and export shall match.

| Case No.122 | M/s. Alok Industries Ltd., Mumbai. |
|--|------------------------------------|
| NC 13/11 dt. 24.06.2010 | F.No. 01/84/50/103/AM-10/DES-V |
| Ratification of input output norms against Advance Authorisation No.0310535945 | |

dated 31.8.2009.

Decision: The Committee considered the case as per agenda and alongwith other relevant papers and heard Shri A.R. Chambal, C.M. and Shri Dharmendra Kumar Singh, Consultant an authorized representative of the firm, who appeared for personal hearing before NC. He explained the case alongwith relevant papers but Committee could not get satisfied with the justification for seeking higher wastage stage-wise in spite of their having very modern plant and machinery in this case. The Committee decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the units of the applicant firm for studying the manufacturing process and submit its report to the Committee for taking final view in this case. Hence, the case stands deferred for re-listing on 29.07.2010. In the meanwhile, the firm is advised to segregate the quantity of Grey Yarn and Dyes Yarn etc. in the export and export items.

Firm may be informed accordingly.

| Case No.123 | M/s. J.D. Jones & Co. Pvt. Ltd., Kolkata. |
|--|---|
| NC 13/11 dt. 24.06.2010 | F.No. 01/84/162/387/AM-10/DES-V |
| Ratification of input output norms against Advance Authorisation No.0210130835 | |
| dated 26.8.2009. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the export item in this case has already been approved by the NC in its Meeting No.41/AM09 dated 8.1.2009. Therefore, Committee decided to withdraw this case from agenda and to advise R.A to decide on repeat basis (within one year case).

| Case No.124 | M/s. Chandramukhi Impex Pvt. Ltd., Kolkata. | |
|--|---|--|
| NC 13/11 dt. 24.06.2010 | F.No. 01/84/50/196/AM-10/DES-V | |
| Ratification of input output norms against Advance Authorisation No.0210134986 | | |
| dated 9.12.2009. | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link up the sample received in this from the firm wherein input output norms have been fixed by NC and defer the case for re-listing on 29.07.2010.

| Case No.125 | M/s. Bombay Rayon Fashions Ltd., Mumbai. | |
|-----------------------------|--|--|
| NC 13/11 dt. 24.06.2010 | F.NO.1/84/50/140/AM-10/DES-V | |
| Re-fixation of input output | ut norms in respect of Advance Authorization No. | |
| 0310540102 dt. 01.10.2009. | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 29.07.2010.

| Case No.126 | M/s. Bombay Rayon Fashions Ltd., Mumbai. | |
|-----------------------------|--|--|
| NC 13/11 dt. 24.06.2010 | F.NO.1/84/50/227/AM-10/DES-V | |
| Re-fixation of input output | ut norms in respect of Advance Authorization No. | |
| 0310546876 dt. 20.11.2009. | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 29.07.2010.